

Date: 05<sup>th</sup> September, 2016

To,  
Chief General Manager,  
Informal Guidance Scheme, 2003,  
Corporate Finance Department,  
Securities & Exchange Board of India  
'SEBI Bhavan', Plot C4-A, 'G' Block,  
Bandra Kurla Complex,  
Mumbai - 400 051

**Sub: Seeking INTERPRETIVE LETTER under the SEBI (Informal Guidance Scheme) 2003**

**Ref: Regulation 4(1)(c) of the SEBI (Delisting of Equity Shares), 2009**

Dear Sir,



SEBI/IW/P/20160908/0000078791

**Background:**

1. **Fiber Plus Industries Limited** (formerly known as Ram Jharokhe Leasing and Finance Limited) is a Company incorporated under the provisions of the Companies Act, 1956 having registered office at A-19/B-1 Extension, Mohan Cooperative Industrial Estate, P.O. Badarpur, Mathura Road, New Delhi- 110044 (hereinafter referred as "the Company").
2. The Company was listed at Delhi Stock Exchange Limited (hereinafter referred to as "DSE") for last more than fifteen years.
3. DSE had been derecognised by the Securities and Exchange Board of India (hereinafter referred to as "SEBI") vide SEBI order no. WTM/PS/45/MRD/DSA/NOV/2014 dated 19<sup>th</sup> November, 2014.
4. Post de-recognition of DSE, the Company was listed with the Metropolitan Stock Exchange of India Limited (MSEI) (formerly known as MCX Stock Exchange of India Limited) pursuant to the SEBI circular no. CIR/MRD/DSA/18/2014 dated 22<sup>nd</sup> May, 2014. The date of listing of MSEI is 13<sup>th</sup> February, 2015 (MSEI Listing Circular No. MCX-SX/LIST/2624/2015 dated 10<sup>th</sup> February, 2015). The Company is listed at MSEI since then and the Company is not listed on any other stock exchange.
5. The promoters of the Company are exploring the possibility to voluntary delisting the Company under the SEBI (Delisting of Equity Shares) Regulations, 2009 by providing exit opportunity to the Public Shareholders.

**Interpretive Letter sought on:**

6. Regulation 4(1)(c) of SEBI (Delisting of Equity Shares) Regulations, 2009 provides that no company shall apply for and no recognised stock exchange shall permit delisting of equity shares of the company unless period of three years has elapsed since the listing of that class of equity shares on any Recognised Stock Exchange.
7. Our Company is listed on MSEI since 13<sup>th</sup> February, 2015 and before that it was listed on DSE for last more than fifteen years.



## Fiber Plus Industries Limited

(Formerly known as Ram Jharokhe Leasing & Finance Ltd.)

### Registered Office

A-19/B-1; Extension, Mohan Co-Operative Indl. Estate,  
PO Badarpur, Mathura Road, New Delhi - 110044  
Tel: +91 11 43117916, Fax: +91 11 43117902  
Email: cs@fiberplus.ae

### Uttar Pradesh

Plot No. 16,  
Udyog Kendra Extn-II, Ecotech - III,  
Greater Noida (UP) - 201 306, INDIA  
Tel: +91 120 2930310

### Tamil Nadu

4/1040, Gowripuram (West)  
LGB Backside, Karur - 639 002  
Tamil Nadu, INDIA  
Tel: +91 4324 248894



CIN: L17120DL1984PLC018729

8. In view of the aforesaid facts and circumstances, we seek Interpretive Letter from SEBI under the provisions of the SEBI (Informal Guidance Scheme) 2003 on the question as to "Whether our Company is eligible for voluntary delisting under Regulation 4(1)(c) of the SEBI (Delisting of Equity Shares) Regulations, 2009".

We are enclosing herewith a Demand Draft No. 179319 Dated 29/08/2016 for Rs. 25000/- drawn in favour of "SECURITIES AND EXCHANGE BOARD OF INDIA" drawn on Kotak Mahindra Bank for the fees of the aforesaid Interpretive Letter.

In case you require any further information /documents we will be pleased to submit the same.

We would be highly obliged if you could provide us the Interpretive Letter at earliest.

In case of any communication for the above said matter, you may contact the undersigned.

Thanking you,

With regards,

For Fiber Plus Industries Limited

Anjali Tegar

Company Secretary

Address:- A-19/B-1 Extension,  
Mohan Co-operative Industrial Estate,  
Mathura Road, P.O Badarpur – 110044.  
Phn No. 9958297100

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